SCHEDULE

(See Section 19)

STATUTES GENERAL COUNCIL

- Membership of General Council:- There shall be a General Council of the University which shall consist of the following members, namely-
 - (i) The Chancellor,
 - (ii) The Attorney- General of India or The Solicitor General of India,
 - (iii) The Law Secretary, Government of Jharkhand,
 - (iv) The Secretary to the Government, Higher Education Department Government of Jharkhand,
 - (v) The Secretary to the Government, Finance Department Jharkhand Government,
 - (vi) The Chairman, Jharkhand Human Right Commission/committee,
 - (vii) The Chairman, Jharkhand State Bar Council
 - (viii) The Chairperson of the University Grants Commission, or his nominee,
 - (be) Two eminent persons nominated by the Chancellor working in the field of law or law education,
 - (x) The Vice-Chancellor
 - (xi) One distinguished educationist nominated by the Visitor
 - (xii) One distinguished educationist nominated by the Rector.
 - (xiii) One Vice-Chancellor of State Universities of Jharkhand for a three year period on rotation. The basis of rotation shall be the date of establishment of Universities.
 - (xiv) The Advocate General of Jharkhand
 - (xv) Registrar
 - (xvi) Two Senior most professors of the University.
 - (xvii) Three Members of the State Legislature to be nominated by the Speaker of Vidhan Sabha
- 2. Donor members :- Any person who makes a donation of an amount exceeding rupees one crore at one time to the University, shall be the Donor member of the General Council during his life time and shall have a right to nominate a representative to attend meeting, subject to approval of the Chancellor.

3. Chairman and Secretary of the General Council :

- (i) The Chancellor shall be the Chairman of the General Council
- (ii) The Registrar shall be the Secretary of the General Council

4. Terms of office of members of the General Council

(i) The terms of the office of the members of the General Council except Donor members, if any, shall subject to sub clauses (ii) and (iii) be three years.

Provided that the term of the first General Council will expire on constitution of the regular General Council under the provisions of this schedule.

- (ii) Where a member of the General Council becomes such member by virtue of the office or appointment he holds or is a nominated member, his membership shall be terminated when he ceases to hold such office or appointment or as the case may be,his nomination is withdrawn or cancelled.
- (iii) (a) A member of the General Council shall cease to be a member if he resigns or becomes of unsound mind or becomes insolvent or is convicted of a criminal offence,
 - (b) if any member other than the Vice-Chancellor accepts a full time appointment in the University.
 - (c) if he is a nominated member and fails to attend three consecutive meetings of a General Council without the leave of the Chairman
- (iv) A member other than ex-officio member of the General Council may resign his office by a letter addressed to the Chairman and such resignation shall take effect as soon as such resignation is accepted by the Chairman

(v) Any vacancy in the General Council shall be filled either by appointment or nomination, as the case may be, of a person by the respective authority entitled to make the same and the person so appointed or nominated shall hold office so long any as the member in whose place he is appointed or nominated could have held office if the vacancy had not occurred.

5. Powers of the General Council :-

- (i) The General Council shall have all the powers necessary for the administration and management of the University and for conducting its affairs including the power to review the action of the Authorities and the power to review the regulations made by the Executive Council and shall exercise all powers of the University except as otherwise provided in this Act.
- (ii) Without prejudice to the generality of the powers conferred by sub-clause (i), the General Council shall: -
 - a) recommend the broad policies and programmes of the University and suggest measures for the improvement and development of the University
 - b) consider and pass the resolutions on the annual report, the financial estimates and the audit report on such accounts,
 - c) perform such other functions, not inconsistent with the provisions of this Act as it may deem necessary for the better functioning and administration of the University.

6. Meeting of the General Council:

- (i) The General Council shall meet at least once in Six months. Annual meeting of the General Council shall be held on a date to be fixed by the Executive Council unless the General Council in respect of any year has fixed some other date.
- (ii) The visitor, if present shall preside over the meetings of the General Council. In his absence the Chancellor shall preside over the meetings, provided that in absence of the Chancellor, a nominee of the Chancellor from among members of the Genera! Council shall preside over the General Council.
- (iii) A report of the working of the University during the previous year, together with a Statement of receipt and expenditure as also the balance sheet as audited and the financial estimates, shall be presented by the Vice-Chancellor to the General Council at its meeting.
- (iv) Meeting of the General Council shall be called by the Vice-Chancellor on his own or at the request of not less than two-thirds of the members of the General Council including the ex-officio members.
- (v) For every meeting of the General Council at least 15 days notice shall be given
- (vi) One-third of the members of the General Council shall form the quorum
- (vii) Each member shall have one vote and if there is equality of votes on any question to be determined by the General Council the Chairman or the person presiding over meeting shall in addition have a casting vote.
- (viii) In case of difference of opinion among the members, the opinion of the majority shall prevail.
- (ix) If urgent action by the General Council becomes necessary, the Chancellor may permit the business to be transacted by circulation of papers to the members of the General Council. However, the action proposed to be taken shall not be taken unless agreed to by a majority of the members of the General Council. The action so taken shall forthwith be intimated to all the members of the General Council and the papers shall be placed before the next meeting of the General Council for confirmation.

EXECUTIVE COUNCIL

(I)

7. Membership of the Executive Council:-

- The Executive Council shall consist of the following, namely:-
 - (i) The Vice Chancellor;
 - (ii) Three member of the General Council (to be nominated by the General Council);
 - (iii) A member of State Legislature to be nominated by the speaker of Vidhan Shabha.
 - (iv) A nominee of Rector.
 - (v) A sitting Judge of Jharkhand High Court nominated by the Chancellor

- (vi) A nominee of the Visitor.
- (vii) The Advocate General, Jharkhand High Court
- (viii) The Law Secretary to the Government of Jharkhand, or his nominee; not below the rank of Additional Legal Remembrance;
- (ix) The Secretary, Higher Education Department, Jharkhand or his Nominee from the Department;
- (x) The Secretary to the Government, Finance Department, Jharkhand or his nominee from the Department;
- (xi) The Secretary to the Government, Social welfare department Jharkhand.
- (xii) The Chairman, the State Bar Council, Jharkhand;
- (xiii) Two senior most faculty members to be nominated by the Vice-Chancellor by rotation.
- (2) The Vice-Chancellor shall be the Chairman and the Registrar shall be the Secretary of the Executive Council.

8. Term of Office of Executive Council:-

- (i) Where a person has become a member of the Executive Council by virtue of the office or appointment he holds his membership shall terminate when he ceases to hold that office or appointment.
- (ii) A member of the Executive Council shall cease to be a member if he resigns or becomes of unsound mind or becomes insolvent or is convicted of a criminal offence involving moral turpitude or if a member other than the Vice-Chancellor or a member of the faculty accepts a full time appointment in the University or if he is a member, other than ex-officio member and fails to attend three consecutive meetings of the Executive Council without the leave of the Chairman of Executive Council.
- (iii) Unless their membership of the Executive Council is previously terminated as provided in the above sub-clause/members of the Executive Council shall cease to be the members on the expiry of three years from the date on which they become members of the Executive Council :

Provided that the term of the Executive Council shall be three years.

- (iv) A member of the Executive Council other than an ex-officio member may resign his office by a letter addressed to the Chairman of the Executive Council and such resignation shall take effect as soon as the Chairman of the Executive Council accepts it.
- (v) Any Vacancy in the Executive Council shall be filled either by appointment or nomination, as the case may be, by the respective authority entitled to make the same and on the expiry of the vacancy such appointment or nomination shall cease to be effective.
- 9. Powers and functions of the Executive Council :- Without prejudice to the provisions contained in clause 5, the Executive Council shall have the following power and functions namely: -
 - (1) to appoint from time to time, the Dean, Director (Research and Training), the Registrar, the Librarian, the Controller of Examinations, Professors, Associate Professors, Assistant Professors and other members of the teaching staff, as may be necessary on the recommendations of the Selection Committee to be constituted as under :
 - (i) The Vice Chancellor (Chairman)
 - (ii) The Advocate General, Jharkhand High Court
 - (iii) The Secretary, Higher Education . Government of Jharkhand .
 - (iv) The concerned Head of the Department.
 - (v) Three subject experts nominated by Vice-chancellor from a panel of names approval by the Academic Council.

Provided that the vice Chancellor shall have powers to appoint officers and teachers of the University and its Colleges on contractual basis against the sanctioned post for a period as he thinks fit.

- (2) To create after Chancellor's recommendation administrative, teaching, research. ministerial and other necessary posts, as also to determine the number and emoluments of such posts, to specify minimum qualification far appointment to such postsand to appoint persons after due selections as per provisions under sub-section (i) to such posts on such terms and conditions of service .us may be prescribed by the regulations made in this behalf, or to delegate the powers of appointments to such authority or authorities or officer or officers as the executive Council may, from time to time by resolution either generally or specifically, direct;
- (3) To grant in accordance with the regulations, leave of absence other than casual leave to any officer of the University and to make necessary arrangement of the discharge of the functions of such officer during his absence;
- (4) To manage and regulate the finances, accounts, investments, property, other matters and all other administrative affairs of the University and for that purpose to appoint such agents, as it may think fit;
- (5) To invest any money belonging to the University, including an unspent income in such stock, finds, shares or securities, as it may, from time to time, think fit or in the purchase of-immovable property in India, with the like power of varying such investments from 'line to time
- (6) To transfer or accept transfers of any movable or immovable property on behalf of the University;
- (7) To enter into, carry out and cancel contracts on behalf of the University and for that purpose to appoint such officers as it may think fit;
- (8) To provide buildings, premises furniture and apparatus and other means needed for carrying on the work of the University.
- (9) To provide, purchase or accept by donation books for library of the University,
- (10) To entertain, adjudicate upon and if it thinks fit, to redress any grievances of the officers of the University, the teachers, the students and the University, the teachers, the students and the University employees, who may for any reason, feel aggrieved,
- (11) To appoint examiners and moderators, and if necessary to remove them and to fix their fees, emoluments and traveling and other allowances, after consulting the Academic Council;
- (12) To select a common seal for the University and to provide for the custody of the seal, and to exercise such other powers and to perform such other duties as may be conferred or imposed on it by or under this Ordinance,

10. Meeting of the Executive Council :-

- (i) The Executive Council shall meet at least once in six month and not less than fifteen days notice shall be given of the meeting.
- (ii) One half of members of the Executive Council shall constitute a quorum at any meeting thereof.
- (iii) In case of difference of opinion among the members, the opinion of the majority shall prevail.
- (iv) Each member of the Executive Council shall have one vote and if there shall be equality of votes on any question to be determined by the Executive Council, the Vice-Chancellor or the member presiding over that meeting shall, in addition, have a casting vote.
- (v) Every meeting of the Executive Council shall be presided over by the Vice-Chancellor and in his absence by a member chosen by the members present to preside on the occasion.
- (vi) If urgent action by the Executive Council becomes necessary, the Vice-Chancellor may permit the business to be transacted by the circulation of papers to the members of the Executive Council, The action proposed to be taken shall not be taken unless agreed to by a majority of members of the Executive Council. However, the action so taken shall be forthwith intimated to all the members of the Executive Council. The papers shall be placed before the next meeting of the Executive Council for information,

11. Constitution of Standing Committee and appointment of Ad-hoc Committees *by* the Executive Council :-

- (i) Subject to the provisions of this Ordinance and the regulations made in this behalf, the Executive Council may, by resolution, constitute such standing committees or appoint Ad-hoc Committees for such purposes and with such powers as the Executive Council may think fir for exercising any power or discharging any function of the University or for inquiring into, reporting or advising upon any matter relating to the University.
- (ii) The Executive Council may Co-opt such persons to a Standing Committee or an Ad-hoc Committee, as it considers suitable and may permit them to attend the meetings of the Executive Council.
- 12. (a) Reservation of posts:- (i) The Executive Council may, by regulations provide for the reservation of teaching/non-teaching posts as per the reservation policy of the State of Jharkhand.

(b) Reservation in admission to different courses : -

- Fifty percent of total seats of a particular discipline of study shall be reserved for residents of Jharkhand State or those who have passed the qualifying examination from the institutions located in Jharkhand State and to the wards of the Employees of the Central/State Government/ University *I* Public Undertaking/Corporations/Boards/Academies, etc. working in Jharkhand State Reservation policy in this regard shall be applicable for admission against these seats.
- 13. Delegation of powers by Executive Council:- The Executive Council may by resolution, delegate to the Vice-Chancellor or to a Committee, such of its powers as it may deem fit subject to the condition that the action taken by the Vice-Chancellor or such committee in the exercise of the powers so delegated shall be reported at the next meeting of Executive Council.

ACADEMIC COUNCIL

14. Membership of the Academic Council :-

- (1) The Academic Council shall consist of the following persons, namely :-
 - (a) the Vice-Chancellor, who shall be the Chairman thereof.
 - (b) three persons from amongst the eminent educationists or men of letters or members of learned profession, who are not in the service of the University to be nominated by the Chancellor;
 - (c) the Secretary, Law Department, Government of Jharkhand,
 - (d) one person nominated by the Chairman, Bar Council of India,
 - (e) all Heads of the Departments of the University.
 - (f) All the Professors (other than the Heads of the Department); and
 - (g) Two members of the teaching staff, to be nominated by the Vice-Chancellor from amongst Associate and Assistant Professors of the University in order of seniority in each category by rotation:

Provided that such of the Associate Professors or Assistant Professors who have been nominated as members of Executive Council by the Vice-Chancellor, shall be nominated as members of the Academic Council by the Vice-Chancellor:

Provided further that an employee of the University shall not be eligible for nomination under category (d) of sub-clause (i).

- (ii) The terms of the office of the members other than ex-officio members shall be three years.
- **15. Powers and duties of the Academic Council** :- Subject to the provisions of this Act and regulations, the Academic Council shall, in addition to all other powers vested in it, have the following powers, namely:
 - (a) to report on any matter referred or delegated to it by the General Council or the Executive Council;

- (b) to make arrangements through Regulations for the instruction and examination of person other than those enrolled in the University;
- (c) to promote research within the University and to require from time to time, reports on such research;
- (d) to consider proposals submitted by the faculties;
- (e) to appoint committees for admission to the University;
- (f) to recognize diplomas and degrees of other Universities and institution and to determine their equivalence in relation to the diplomas and degrees of the University;
- (g) to fix, subject to any conditions accepted by the General Council, the time, mode and conditions of competition for fellowship, scholarships and other prizes, and to award the same;
- (h) to make recommendations to the Executive Council in regard to the appointment of examiners and if necessary their removal and the fixation of their fees, emoluments and traveling and other expenses;
- to make arrangements for the conduct of examinations and to fix dates for holding them;
- (j) to declare result of the various examinations, or to appoint committees or officers to do so and to make recommendations regarding the conferment or grant of degrees, honors, diplomas, titles and marks of honor,
- (k) to award stipends, scholarships, medals and prizes and to make other awards in accordance with the regulations and such other conditions as may be attached to the awards;
- to publish list of prescribed or recommended text-books and to publish syllabus or the prescribed courses of study;
- (m) to prepare such forms and registers and to do all such Acts as may be necessary for the proper carrying out the provisions of this Act and the regulations.
- 16. Procedure of the meetings of the Academic Council :- (i) The Academic Council shall meet as often as may be necessary but not less than two times during an academic year.
 - (ii) One half of the total number of members of the Academic Council shall from quorum for a meeting of the Academic Council.
 - (iii) Every meeting of the Academic Council shall be presided over by the Chairman of the Academic Council and in his absence, by a member chosen by the members present at the meeting to preside on the occasion.
 - a) If urgent action by the Academic Council becomes necessary, the Chairman of the Academic Council may permit the business to be transacted by circulation of papers to the members of Academic Council. The action proposed to be taken shall not be taken unless agreed to by a majority of the members of the Academic Council. The action so taken shall be forthwith intimated to all the members of the Academic Council. The paper shall be placed before the next meeting of the Academic Council for information.

FINANCE COMMITTEE

- 17. Finance Committee:- (i) There shall be a Finance Committee constituted by the Executive Council consisting of the following, namely-
 - (a) The Vice-Chancellor;
 - (b) One member nominated by the Executive Council from amongst its members,
 - (c) One officer each of the Finance Department and the Higher Education Department (not below the rank of the Deputy Secretary) Government of Jharkhand;
 - (d) Finance Officer of the University;
 - (e) Oue senior teacher preferably a specialist of the finance and accounts matter nominated by the Vice-Chancellor
 - (d) The Registrar, who shall be the member Secretary of the Finance Committee.
 - (ii) The members of the Finance Committee shall hold office for a term of three years.
 - (iii) The function and duties of the Finance Committee shall be as follows, namely :-

- (a) to examine and scrutinize the annual budget of the University and to make recommendations on financial matters to the Executive Council;
- (b) to consider all proposals for new expenditure and to make recommendations to the Executive Council:
- (c) to consider the periodical Statements of accounts and to review the finances of the University from time to time and to consider reappropriation.
- (d) to examine Statements and audit reports and to make recommendations to the Executive Council;
- (e) to give its views and to make recommendations to the Executive Council on any financial question affecting the University either on its own initiative or on. reference from the Executive Council or the Vice-Chancellor,
- (iv) The Finance Committee shall meet twice every year. Five member of the Finance Committee shall form the quorum,
- (v) The Vice-Chancellor shall preside over the meetings of the Finance Committee. In case of difference of opinion among the members, the opinion of the majority of the members shall prevail.

SELECTION AND REMOVAL OF TEACHERS

18. Selection Committee:- All appointment to the teaching and the non-teaching posts of the University shall be made only after obtaining the prior and written approval of the Chancellor. Provided that all appointments shall be governed by the regulations made in that behalf: Provided further that the appointments on the teaching posts as also of officers shall be made on the recommendation of selection committee to be constituted as provided in and under clause 9(1) of the statute.

VTCE-CH ANCELLOR

19. Appointment and the powers of the Vice-Chancellor:-

- (i) The Vice- Chancellor shall be appointed by the Chancellor from out of a panel of not less than three persons recommended (the names being arranged in the alphabetical order) by a committee constituted under the clause (ii): Provided that if the Chancellor does not approve of any of the persons so recommended he may call for fresh recommendations,
- (ii) The Committee referred to in clause (i) shall consist of three eminent persons of whom one shall be nominated by the Executive Council, one by the State Govt, and one by the Chancellor from amongst retired or serving Judges of the High Court of Jharkhand. The person nominated by the Chancellor shall be the convener of the Committee provided that no person who is an employee of the University shall be nominated as the member of the Committee;
- (iii) The Vice- Chancellor who shall be an academic person and an outstanding scholar in law or an eminent jurist be a whole time salaried officer of the University;
- (iv) The Vice- Chancellor shall hold office for a term of five years from the date on which he enters upon his office, or until he attains the age of seventy years, whichever is earlier, and he shall be eligible for re-appointment for further terms till he attains the age of seventy years; Provided that the Chancellor may require the vice-Chancellor after his term has expired, to continue in office for such period, not exceeding a total period of one year as may be specified by him;
- (v) The emoluments and other conditions of service of the Vice-Chancellor shall be as prescribed by Regulations;
- (vi) It the office of the Vice-Chancellor becomes vacant due to death, resignation or otherwise or if he is unable to perform his duties due to ill health or any other cause, the chancellor shall have the authority to designate a professor of the University to perform the functions of the Vice- Chancellor until the new Vice-Chancellor assumes his office 'or until the existing Vice-Chancellor attends to the duties of his office, as the case may be. Provided that the first Vice-Chancellor of the University shall be appointed by Chancellor in consultation with the State Government, on such terms and conditions as may be specified, by order, by Chancellor for a period not exceeding three years.

REGISTRAR

20. Registrar :- (1) The Registrar who shall not be below the rank of a professor, shall be appointed by the Executive Council on the recommendation of the Selection Committee to be constituted as provided in and under clause 9(i) of the statute and shall be a whole time officer of the University. The terms and conditions of service of the Registrar shall be such as may be prescribed by the regulations Provided that the first Registrar may be nominated by Chancellor having such qualification as may be determined by him.

- (2) The Registrar shall be the ex-officio Secretary of the Executive Council, the Finance Committee and the faculties, but shall not be deemed to be a member of these authorities.
- (3) The Registrar shall:-
 - (a) comply with all directions and orders of the Executive Council and the Vice-Chancellor;
 - (b) be the custodian of the records, common seal and such other properties of the University as the Executive Council shall assign to his charge,
 - (c) issue all notice for convening meetings of the General Council, Executive Council, the Academic Council, the Finance Committee, the Faculties and of any committee appointed by the authorities of the University;
 - (d) keep the minutes of all meetings of the General Council, Executive Council, the Academic Council, the Finance committee, the Facilities and any committee appointed by the authorities of the University;
 - (e) conduct the official correspondence of the Executive Council and the Academic Council;
 - (f) supply the Chancellor the copies of the agenda of the meeting of the authorities of the University as soon as they are issued and the minutes of the meetings of the authorities ordinarily within a month of the holding of the meeting;
 - (g) call a meeting of the executive Council forthwith in an emergency, when neither the Vice-Chancellor nor the officer duly authorized is able to Act and to take its directions for carrying on the work of the University;
 - (h) be directly responsible to the Vice-Chancellor for the proper discharge of his duties and function;
 - (i) perforin such other duties as may be assigned from time to time by the Executive Council or the Vice-Chancellor, and
 - (j) in the event of the post of the Registrar remaining vacant for any reason, it shall be open to the Vice-Chancellor to authorize any officer in the service of the University to exercise such powers, functions and duties of the Registrar as the Vice-Chancellor deems fit.

FINANCE OFFICER

21. Finance Officer: - There shall be a Finance Officer of the University who shall monitor and regulate the finances of the University: Provided that the Government of Jharkhand shall appoint and depute the first Finance Officer.

PROVIDENT FUND, GRATUTITY, PENSION

- 22. Provident fund, Gratuity, Pension and any other Benefit Scheme:- All the employees of the University shall be entitled to the benefit of the provident fund, and other beneficial scheme in accordance with such regulations as may be framed in that behalf by the Executive Council, provided that such regulation is at par with the existing legislations in respect of Provident Fund, Gratuity Pension and other beneficial scheme.
- 23. Fund of the University:- (i) The University shall be a self-financed University which may-generate fund from the following sources.

- (a) any contribution or grant as may be made by the State Government;
- (b) any contribution or grant made by the University Grants Commission or the Central Government:
- (c) any contribution made by the Bar Council of India;
- (d) any contribution made by the Bar Council of India Trust;
- (c) any contribution made by the State Bar Council;
- (f) any bequests, donations, endowments or other grants made by any private individual or institution;
- (g) income received by the University from fees and charges, and
- (h) amounts received from any other source.
- (ii) The amount of the said Fund shall be kept in a Scheduled Rank as defined in the Reserve Bank of India Act, 1934 (Central Act No. 2 of 1934), or in a corresponding new bank Constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (Central Act No 5 of 1970) and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 (Central Act No 40 of 1980) or may be invested in such securities authorized by the Indian Trust Act, 1982 (Central Act No II of 1982), as may be decided by Executive Council.
- (iii) The said fund may be utilized for such purpose of the University and in such manner as may be prescribed by regulations.
- 24. Annual Accounts, Audit and financial estimates :- (i) The Annual Accounts of the University shall be prepared under the directions of the Executive Council.
 - (ii) The auditors appointed by the Executive Council shall at least once in a year, audit the accounts of the University.

Provided that the State Government shall have the power to direct, whenever considered necessary an audit of the accounts of the University, including the institutions managed by it by such auditors, as it may specify.

- (iii) The accounts when audited shall be published by the Executive Council and a copy of the accounts together with audit report shall be placed before the Executive Council and also shall be submitted to the Chancellor and the State Government.
- (iv) The Annual Accounts shall be considered by the General Council at its annual meeting and the General Council may pass resolutions with reference thereto, and communicate the same to the Executive Council The Executive Council shall consider the suggestions made by the General Council and take such Action there on, as it thinks fit. The Executive Council shall inform the General Council at its next meeting with respect to all Actions taken by it as also the reasons for not taking Action.
- (v) The Executive Council shall prepare, before such date as may be prescribed by the regulations, the financial estimates for the ensuing year and place the same before the General Council
- (vi) The Executive Council may, in case where expenditure in excess of the amount provided in the budget is to be incurred or in case of urgency for reasons to be recorded in writing, incur expenditure, subject to such restrictions and conditions as may be specified in the Regulations Where no provision has been made in the budget in respect of such excess expenditure, a report shall be made to the General Council at its next meeting
- 25. Annual report:- (i) The Executive Council shall prepare the annual report containing such particulars as the General Council may specify, covering each financial year and submit it to the General Council on or before such dates may be prescribed by the regulation. The General Council may pass resolution1 thereon and the Executive Council shall take action in accordance there with. The action taken shall be intimated to the General Council.

(ii) Copies of the annual report along with the resolution of the General Council thereon shall be submitted to the State Government. The State Government shall lay the same before the House of the State legislature at the next earliest session.

MISCELLANEOUS

- 26. Execution of contract:- All Contract relating to the management and administration of the University shall be expressed to be made by the Executive Council and shall be executed in accordance with the provisions of Regulations framed separately for this purpose.
- 27. Eligibility for admission of students:- No student shall be eligible for admission to a course of study for a Degree or Diploma unless he possesses such qualifications as may be prescribed by the Regulations.
- Residence of Students~:- Every student of the University shall reside in a hostel maintained or recognized by the University under such conditions as my be prescribed by the Regulations.
- **29. Honorary Degrees:-** If not less than two-thirds of the members of the Academic Council, recommend that an honorary degree or academic distinction be conferred on any person on the ground that he is in their opinion, by reason of eminent attainment and position, fit and proper to receive such degree or academic distinction, the General Council may, by a resolution decide that the same may be conferred on the person recommended.
- **30. Withdrawal of Degree or Diploma** (i) The General Council may on the recommendation of Executive Council withdraw any distinction, degree, diploma or privilege conferred on or granted to any person by a resolution passed by the majority of the total membership of the General Council and by a majority of not less than two-thirds of the members of the General Council present and voting at the meeting, if such person has been guilty of gross misconduct.
 - (ii) No action under the sub-clause (1) shall be taken against any person unless he has been given an opportunity to show cause against the action proposed to be taken.
 - (iii) A copy of the resolution passed by the General Council shall, immediately, be sent to the person concerned
 - (iv) Any person aggrieved by the decision taken by the General Council may appeal to the Chancellor within thirty days from the date of the receipt of such resolution.
 - (v) The decision of the Chancellor in such appeal shall be final.
- **31. Discipline:** (i) The final authority responsible for maintenance of discipline among the students of the University shall be the Vice-Chancellor. All heads of the departments, Hostels and Institutions shall carry out his directions in his behalf.
 - (ii) Notwithstanding anything contained in sub-clause (i) the punishment of debarring a student from the examination or rustication from the University or a hostel or an institutions shall on the report of the Vice-Chancellor be considered and imposed by the Executive Council:

Provided that before such report is considered the Vice-Chancellor shall give to the student concerned a reasonable opportunity to show cause against the action proposed to be taken against him.

32. Sponsored **Schemes:**- The sponsored research projects, studies and consultancies undertaken **by** the University shall **be** vetted first by the Academic Council before they are formally accepted by any officer, teacher or authority of the University. The University, however, shall be at liberty to accept and undertake such self-financing research projects, Studies and consultancies for Governmental departments, corporations, reputed private organizations, University Grants Commission or any other academic and

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, रॉची द्वारा प्रकाशित एवं मुद्रित, झारखण्ड गजट (असाधारण) 215—–300+400।

झारखण्ड राज्यपाल के आदेश से, प्रबोध रंजन दाश, सरकार के सचिव–सह–विधि परामर्शी, विधि (विधान) विभाग, झारखण्ड, रॉची।

research organization as it may deem proper. Provided that where an academic or research activity is undertaken at the behest of private organization, that shall be governed by the separate regulations and on such terms and conditions as the State Government may specify by order.
